

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH : ALLAHABAD

ORIGINAL APPLICATION No.408/2002

FRIDAY, THIS THE 19TH DAY OF APRIL, 2002

HON'BLE Mr. JUSTICE R.R.K. TRIVEDI .. VICE CHAIRMAN

HON'BLE MAJ. GEN. K.K. SRIVASTAVA .. MEMBER (A)

Ganpat Singh,
S/o Sri Bhan Singh,
R/o Kafurpur, P.O.,
Tehsil : Rajabpur,
District J.P. Nagar.

... Applicant

(By Advocate Shri P.K. Srivastava)

Versus

1. Union of India,
through General Manager,
N.R. Baroda House,
New Delhi.

2. Additional Divisional Railway Manager,
N.R. Moradabad.

3. Divisional Mechanical Engineer
(Carriage and Wagon),
North Railway,
Moradabad.

... Respondents

(By Advocate Shri A.K. Gaur)

O R D E R

Hon'ble Mr. Justice R.R.K. Trivedi, Vice Chairman :

By this O.A., the applicant has challenged the order dated 15.5.2001, by which the appeal of the applicant against the order of punishment has been dismissed and the punishment has been enhanced to Compulsory Retirement from service.



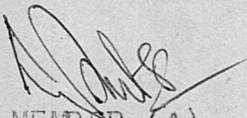
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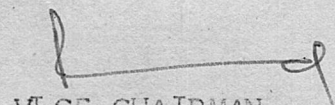
2. It is not disputed that the applicant has ~~restricted the right of appeal~~ ^{availed the alternative remedy of} against the order dated 15.5.2001, which he has already filed as he has mentioned in para 4.7 of the O.A. He filed the appeal on 2.7.2001.

3. The grievance of the applicant is that his appeal has not been decided though six months have passed.

4. Considering the facts and circumstances of the case, we are of the view that it may not be proper for this Tribunal to consider the O.A. at this stage, as the appeal is pending. However, ~~it is~~ ^{it} in the interest of justice, we think it is proper to direct the respondents to consider the appeal of the applicant ~~expeditiously~~.

5. The O.A. is accordingly disposed ^{with} ~~of~~ with a direction to the General Manager, Northern Railway, Baroda House, New Delhi, to consider and decide the appeal of the applicant within a period of three months from the date of receipt of a copy of the order.


MEMBER (A)


VICE CHAIRMAN

psp.